

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 17TH DAY OF JULY, 2000

Original Application No. 372 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Munna Lal, s/o Sri Mihi Lal,
R/o Nagla Lekhraj, post Bharaul,
Tehsil Shk Kohabad, District Firozabad.

... Applicant

(BY Adv: Shri B.B.Paul)

Versus

1. Union of India through General manager,
Northern Railway, Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, Allahabad.
3. Assistant Engineer, Northern
Railway, Allahabad.
4. Permanent Way Inspector, Northern
Railway, Etawah.

... Respondents

(By Adv: Shri G.P.Agrawal)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

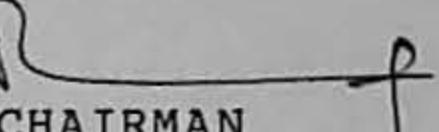
Learned counsel for the applicant was granted time to file RA till 11.5.2000. However, no RA has been filed. We have perused the CA. It appears that on account of unauthorised absence from duty disciplinary proceedings were initiated against the applicant and thereafter he has been dispensed with the service. It is alleged in the CA that the applicant was absenting from duty since 16.3.1992. As the order has been passed, after holding the enquiry the applicant may approach the higher authority by filing an appeal/revision.

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The learned counsel for the applicant then submitted that he has not been served with any order terminating him from service. Considering this aspect it is provided that in case the applicant applies for copy of the order, ^{which} shall be provided to him within two weeks. Subject to the aforesaid, the OA is disposed of finally. No order as to costs.

 MEMBER (A)

 VICE CHAIRMAN

Dated: 17th July, 2000

Uv/